## Regarding issues of land rights in Karur Parliamentary Constituency

SUSHRI S. JOTHIMANI (KARUR): Madam Chairperson, Vanakkam. People belonging to middle class live in their constructed houses in the Vennai Malai and Velayuthampalayam areas of Karur parliamentary Constituency. These houses were issued with the ownership rights called the 'Patta'. They have regularly paid property tax, water tax and electricity bills. These habitations are also considered as land belonging to Vennai Malai Murugan temple and Pugazhi Malai murugan temple. These lands are also listed as "Inam' land and temple land. Therefore, this land belongs to the families which live there. Transfer of property has also taken place. Many people have sold and bought these properties of land. People started living in this land for the last hundred years even before the Hindu Religious Endowment Board was created. Some of them have sold those properties and purchased a piece of land in the urban areas and had settled there after constructing a house for themselves. Even after the Court's verdict was pronounced on this issue, the Registration Department had continued to register buying and selling of these properties. These people should not be displaced and asked to vacate the land in the name of claiming to be a temple land. Home is a dream for any person every person. Particularly, these people have invested their lifetime earnings in this land and built their houses there. They have been living there for more than 30 years to 50 years. Now making them homeless is unacceptable. 'Inam' land of the temples has become a contentious issue now. I urge that a justifiable and amicable solution should be reached by the Union government on this issue in consultation with the State government of Tamil Nadu. Thank You.